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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9287/2019 & CM APPLS. 38312/2019, 38314/2019, 49976/2019, 49979/2019, 49985/2019, 50521/2019, 51062/2019, 52204/2019, 220/2020, 221/2020, 2086/2020, 5322/2020, 5323/2020, 5324/2020, 5325/2020, 6489/2020, 7752/2021, 7753/2021, 9405/2021 & 9406/2021

AC THANGAVEL

..... Petitioner

Through: None.

versus

UNION OF INDIA & ANR

..... Respondents

Through:

Mr. Neeraj, Mr. Sahaj Garg, Mr. Rudra Paliwal and Mr. Vedansh

Ahand, Advocates for R-1/UOI.

Mr. Ninad Laud and Mr. Aditya Pratap Swain, Advocates for R-4 to 8. Ms. Nandita Rao with Mr. Kunal

Prakash, Advocates for AKFI.

Mr. S.K. Dubey, Senior Advocate with Mr. Rajmangal Kumar, Advocate for applicant in CM. APPLS. 52204/2019 & 52241/2019. Mr. Sravan Kumar and Mr. R. Balaji,

Advocates for applicant.

+ W.P.(C) 3703/2021 & CM APPL.11227-28/2021

MR. K.P.RAO

..... Petitioner

Through: Mr. Sravan Kumar and Mr. R. Balaji,

Advocates.

versus

AMATEUR KABADDI FEDERATION OF INDIA & ORS.

..... Respondents





Through:

Ms. Gayatri Virmani with Mr. Kunal Prakash, Advocates for AKFI. Mr. Ruchir Mishra and Mr. Mukesh Kumar Tiwari, Advocates for IOA. Mr. A Ushi Reddy, Mr. Deepak Kumar Singh, Mr. E Subhavathi, Mr. Vijendra Kumar Chaurasia and Mr. Santosh Kumar Sahu, Mr. Kanhaiya Kumar, Mr. Hemant Shukla and Mr. Roshan Kumar. Advocates Telangana Kabaddi Association Mr. Rajesh Kumar, SPP, CBI/R-3. Mr. Sandeep Sethi, Senior Advocate with Ms. Ruby Singh Ahuja, Mr. Siddharth Chopra, Mr. Nitin Sharma, Ranjeet Singh Sindhu, Mr. Shravan Sawhey, Swikriti Mr. Singhania, Mr. Sidhant Kumar and Mr. Akshat Map, Advocates for R-6. Mr. S.K. Dubey, Senior Advocate with Rajmangal Kumar, Mr. Advocate for R-4 & 5.

CORAM: HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER 24.05.2021

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- 1. The hearing was conducted through video conferencing.
- 2. At request of learned counsel for the parties renotify on 30.07.2021.
- 3. In the meantime, parties shall complete the pleadings by filing their respective replies/counter affidavits/rejoinders before the next date of hearing.





- 4. Brief note of submissions be also filed by the parties before the next date of hearing.
- 5. On the request of learned counsel for the parties, Registry is directed to list W.P(C) 8915/2019 for hearing on the next date of hearing i.e. 30.07.2021.
- 6. Copy of the order be uploaded on the High Court website and be also forwarded to learned counsels through email by the Court Master.

SANJEEV SACHDEVA, J

MAY 24, 2021 rk